

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 311**

IA-1156/2024

In

IB-757(ND)/2020

**IN THE MATTER OF:**

Vani Advertising

**Vs**

M/s. Santasha Real Estate Private Limited

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Namit Saxena & Ms. Amrita Sarkar; Advocates

For the Respondent : Mr. Prince Jain Advocate

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1156/2024:-**

This application has been filed pursuant to the order dated 02.01.2024 seeking withdrawal of the matter i.e. IB-757(ND)/2020.

Heard the submissions made by the Learned Counsel appearing for both the parties. In view of the statement made by the Learned Counsel that the parties have arrived at a settlement, we deem it appropriate to allow the present application and permit the Applicant to withdraw the IB-757/ND/2020. We may further observe that in view of the withdrawal of the Company Petition, the Corporate Debtor-Company be restored back to its original position and the Resolution Professional shall be discharged from his duties.

IA-1156/2024 **disposed of**. IB-757/ND/2020 **dismissed** as withdrawn.

The case files and papers may be consigned to the record room.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**